To

All Director Generals,
All Principal Chief Commissioners/Chief Commissioners/Principal Commissioners of Customs, Central Excise & Service Tax Zone
The Narcotics Commissioner
Directorate of Publicity & Public Relations

Subject:- Importance of following the due process in disciplinary proceedings – regarding.

Sir,

I am directed to send herewith a copy of DoPT’s OM No.11012/3/2015-Estt. A-III dated 18.02.2015 on the above subject.

2. It is requested that the instructions contained in the aforesaid Office Memorandum may be brought to the notice of all concerned impressing upon them the necessity of conforming to the procedures prescribed for conducting departmental proceedings.

3. Special emphasis is laid on requirement of following the provisions of Rule 14(18) of CCS(CCA) Rules, 1965 regarding general examination of the Charged Officer by the Inquiry Officer, as failure to conduct the general examination may vitiate the inquiry and make the disciplinary proceedings liable to be quashed. This may be brought to the notice of all officers discharging the functions of disciplinary authority, inquiring authority, presenting officer and the concerned staff entrusted with the responsibility of examining inquiry reports, for strict compliance.

Yours faithfully,

(Kabinendra Joshi)
Deputy Secretary to the Govt. of India
Tel. No. 26171183

Copy to:

1. The Addl. Director General, Directorate General of Vigilance, Customs & Central Excise, Hotel Samrat, Chanakyapuri, New Delhi.

2. ADG(Vig) in all Zonal Units of DGOV.

3. Jt. Secretary (Admn.), CBEC, North Block, New Delhi.

4. The Web Manager, Dte General of Systems, Customs & Central Excise, New Delhi.

5. All Inquiry Officers who are conducting inquiries against Group A officers (as per list available in Ad.V).

5. Guard File
OFFICE MEMORANDUM

Subject: Importance of following the due process in disciplinary proceedings – regarding

This Department has been emphasising the necessity of conforming with the procedures prescribed in the Central Civil Services (Classification, Control & Appeal) Rules, 1965 [CCS(CCA) Rules, 1965] while dealing with the disciplinary proceedings conducted in Ministries/ Departments. Many a times the Hon’ble Administrative Tribunals and Courts have held the proceedings non-est for non-conformity of the procedure, without even going into the merits of the case. This issue was highlighted recently in the judgement of the Hon’ble Supreme Court in the B. V. Gopinath case in SLP No. 6348/2011.

2. Procedural lapses have also been noticed in a few cases referred to this Department for advice. Two areas where procedural lapses are frequently noticed are: (i) not following the procedure prescribed in Rule 14(18) of CCS (CCA) Rules, 1965 while conducting the disciplinary inquiry; and (ii) not following the procedures laid down in Rule 9 of CCS(Pension) Rules, 1972 in the case of proceedings against retired Government servants.

3. Rule 14(18) of CCS (CCA) Rules, 1965, provides that, "the inquiring authority may, after the Government servant closes his case, and shall, if the Government servant has not examined himself, generally question him on the circumstances appearing against him in the evidence for the purpose of enabling the Government servant to explain any circumstances appearing in the evidence against him." This is a formal action required to be taken by the inquiry officer before closing the inquiry. It has been seen that many a times this is not formally recorded and the inquiry gets vitiated. It is imperative that the inquiry is conducted strictly in accordance with the procedures prescribed.

4. Attention is also invited to Rule 9 of the Central Civil Services (Pension) Rules, 1972, while lays down that the departmental proceedings, if instituted while the Government servant was in service, whether before his/her retirement or during his re-employment, shall, after his/her final retirement, be deemed to be proceedings under the rule and shall be continued and concluded by the authority which commenced them, in the same manner as if the Government servant had continued in service. This rule also stipulates that where the departmental proceeding is instituted by an authority subordinate to the President, that authority shall submit a report recording its findings to the President.
5. All Ministries / Departments are requested to please bring to the attention of all concerned the necessity of conforming to the procedures prescribed for conducting departmental proceedings.

6. In this regard, attention is also invited to the ISTM publication 'Handbook for Inquiry Officers & Disciplinary Authorities, 2013', which can be used as a reference guide in such matters. The Handbook may be accessed under 'Publications/Reports' on this Department's website: http://persmin.nic.in/DOPT.asp.

To

The Secretaries of all Ministries / Departments (as per standard list)

Copy to:

1. Comptroller & Auditor General of India, New Delhi
2. Union Public Service Commission, New Delhi
3. Central Vigilance Commission, New Delhi
4. CVOs of all Ministries/ Departments
5. Central Bureau of Investigation, New Delhi.
6. All Union Territory Administrations.
7. Lok Sabha / Rajya Sabha Secretariat.
8. All attached and subordinate Offices of Ministry of Personnel, PG & Pensions.
9. All Offices and Sections of the Ministry of Personnel, Public Grievances & Pensions
10. NIC, Department of Personnel & Training, North Block, New Delhi with the request to upload the above O.M. at the website under OMs & Orders → Establishment → CCS(CCA) Rules
11. Hindi Section for translation in Hindi